

**Jammu and Kashmir
Pollution Control Committee**

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membersecy-jkpcc@jk.gov.in

0191 – 2472881, 2476925

27



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Judicial Consultant,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 221/2026/ 3497

Dated: - 21 -07-2026.

Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 09-04-2026 passed in O.A No. 221/2026 titled "Tariq Bhat Vs. State of J&K (UT) & Ors."

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 09-04-2026 passed in O.A No. 221/2026 titled "Tariq Bhat Vs. State of J&K (UT) & Ors."**, the report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl: - As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 221 of 2026

IN THE MATTER OF

"Tariq Bhat V/s State of J&K (UT) &
Ors."

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 09-04-2026 passed in O.A No. 221/2026 titled "Tariq Bhat V/s State of J&K (UT) & Ors."

Background: -

The Hon'ble National Green Tribunal (NGT) was pleased to pass following directions vide its order dated **09-04-2026** in the O.A No. **221/2026** operative part of which is as under: -

"The Respondent No. 5-J&K Pollution Control Committee (J&K PCC) is directed to carry out the inspection of the Respondent No. 7-M/s Shiva Stone Crusher and ascertain if the Respondent No. 7 has necessary environmental clearances and also ascertain if the Respondent No. 7 has complied with the conditions imposed in those environmental clearances and submit the report before the next date of hearing."

Status Report:

In compliance to the aforesaid order of Hon'ble National Green Tribunal issued on dt. **09-04-2026** in **OA No. 221 of 2026**, the report of the J&K Pollution Control Committee is as follow:

1. That Consent to Establish (fresh) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under

Section 21 of Air (Prevention and Control of Pollution) Act, 1981, was granted to M/s Shiva Stone Crusher village Kanjali, Reasi vide dated 28.04.2025 **(Copy enclosed as Annexure 1).**

2. That the Divisional Forest Officer, Reasi has issued NOC vide No. DFO/RFD/6604-05; dated: 22.02.2025 **(Copy enclosed as Annexure 2)**
3. That the Deputy Commissioner, Reasi has issued NOC under S.O 60, vide No. DC/Rsi/SQ/25-26/2038-42; dated: 20.08.2025 **(Copy enclosed as Annexure 3).**
4. That Unit holder has obtained requisite NOCs from concerned authorities.
5. That the unit holder has been granted consent to operate (Fresh) by J&K PCC vide dated 21.04.2026, which is valid upto April 2031 **(Copy enclosed as Annexure 4).**
6. That Divisional Officer, J&K PCC Reasi was requested to have the unit inspected for operation and performance of pollution control devices/measures vide this office No. JKPCC/Sc./OA 221-2026/26/1005; dated: 07.05.2026 **(Copy enclosed as Annexure 5).**
7. That Regional Director, J&K PCC, Jammu has submitted verification report vide his office No. PCC/RDJ/NGT/2026/797-98; dated: 16.05.2026 **(Copy enclosed as Annexure 6).**

The report indicates that the requisite Pollution Control Devices (PCDs) have been installed and necessary pollution control measures have been adopted by the unit holder in conformity with the latest guidelines issued by the J&K Pollution Control Committee.

8. That Regional Director, J&K PCC Jammu was further requested to get conducted air quality monitoring and source emission

monitoring of M/s Shiva Stone Crusher vide this office No. JKPC/Sc./OA 221-2026/26/1630; dated: 22.05.2026 (Copy enclosed as Annexure 7).

9. That Air quality monitoring report submitted by Regional Director, J&K PCC Jammu vide No. PCC/RDJ/O/26/1337; dated 09.06.2026, indicates that the results recorded are within the standard permissible limits (Copy of the report is enclosed as Annexure 8)

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC



J&K POLLUTION CONTROL COMMITTEE

Jammu/Kashmir

Consent Order

Consent No.: PCC/digital/25015360863 of 2025

Date: - 28/04/2025

Consent to Establish (Fresh) under Section 25/26 of the Water (Prevention & Control Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of Sh. Rajiv Nanda and Rahul Pawar.

M/s Shiva Stone Crusher

Village Kanjali, Reasi

(Reg. No. dt: 22/02/2025)

for a period of **One year** for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for establishment of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs. 142.66 lakhs. Further any change / enhancement in production capacity, process and raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same.

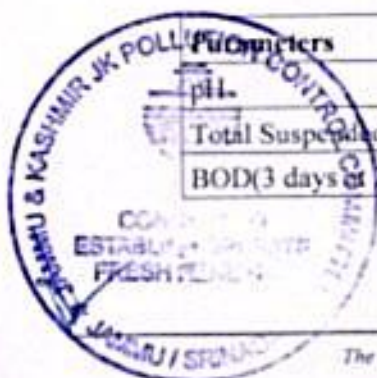
S No.	Products/BY-ProductsName	Maximum Quantity	Unit
1	Stone aggregates (Bajri and Stone dust/Sand)	240000	MT/year

3. The emissions or discharge of environmental pollutants from the unit shall not exceed the relevant parameters and the standards for the said industry, operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.
4. The Project Proponent shall comply with the National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3 (3B)).
5. The Project Proponent shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db (A) during day time.

a. Daily quantity of water consumption the unit shall not exceed from 05 KLD.

b. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards:

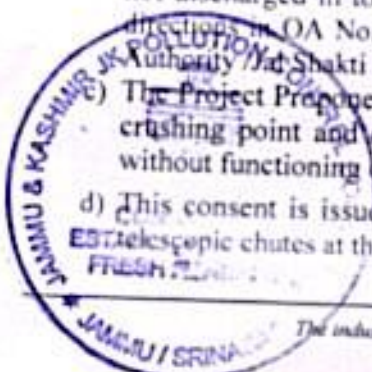
Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree Celsius)	30



6. The Stone Crusher shall take the following Pollution Control Measures under Environment (Protection) Act 1986 :

A.	Implementation of following Pollution Control Measures :
a.	All the dust emitting points like jaw / roller crusher , screens/classifier must be properly enclosed / covered with CGI sheets enclosure or other solid material but not by tarpaulin.
b.	Conveyor belts should be of proper quality material instead of used tyres covered.
c.	Regular cleaning of approach roads should be carried out and all the approach roads and ramps should be metalled. The process waste should not be dumped along the roads side and should be used for filling up of low lying areas.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative Standards for SPM:
	The suspended Particulate Matter contribution value at a distance of 3 to 10 meters from a controlled , isolated as well as from a unit located in a cluster should be less than 600 ug/Nm ³ .
C.	Additional Parameters
a.	A ten to twelve feet brick or CGI sheets wall as boundary / wind breaking wall facing the road as well as towards residential area with a well defined single entry from the road to be provided in the unit.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers should be conducted.
e.	Regular water spray should be carried out at all dust emitting and transfer points. Water spray should also be done on the boundary as per requirement . the unit should be provide water sprinklers on the conveyor carrying raw material from bunker / bin to the crusher . The water should be sprayed in the form of mist with the help of a motor.

7. The unit shall not discharge any fugitive emissions from the unit beyond the permissible limits.
8. The Project Proponent shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall besufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
9. The consent granted shall be under surveillance monitoring of J & K Pollution Control Committee.
10. The Project Proponent shall have to get the samples of emissions/effluents analyzed from the laboratory of J&K PCC or laboratories approved by J&K PCC to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit.
11. No raw materials shall be extracted or purchased / used brought from river one km upstream and one km fromdownstream of rail/road bridge, irrigation structures and any other government infrastructure/office.
12. **Specific Conditions:-**
 - a) A green belt consisting of three rows of broad -leaved trees (out of which one row of tall trees and two rows of medium sized trees) planted in staggered manner must be provided along the periphery.
 - b) The Project Proponent shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water body. The unit holder shall ensure to comply the directions of Hon'ble NGT Authority / J&K Shakti Department for extraction of water.
 - c) The Project Proponent has to install temporary and mechanical water sprinkling system interlocked with the crushing point and other allied machinery of the stone crusher and in no case the stone crusher operate without functioning of water sprinkling system.
 - d) This consent is issued subject to condition of installing / providing of covers to conveyer belts along with telescopic chutes at the end of conveyer belts to mitigate dust emissions.



- e) The unit shall be allowed to operate only during day time, when unit becomes operational and Project Proponent shall submit self monitoring report of emission as per JKPC norms.
- f) The project proponent shall not operate the stone crusher unless JKPC issue consent to operate fresh.
- g) The applicant shall not commence any embellishment or construction activities for the unit until obtaining a Change of Land Use (CLU) certificate and no objection certificate as per SO 60 from the Deputy Commissioner Reasi.
- h) The applicant shall also strictly adhere to the guidelines issued by the J&K PCC and CPCB for the establishment and operation of Stone Crusher.
13. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and Project Proponent shall shift the unit to another suitable site at his own risk and responsibility.
14. The above conditions shall be enforced inter-alia under the provision of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986.

* This consent is issued purely from environmental angle and the JKPC shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

Angrak Singh
Asstt Env. Engineer
28/4/25



(Ghansham Singh)
Member Secretary
28.4.25

Copy to the:

1. Regional Director PCC Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Reasi for information.
4. D.O PCC Reasi for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Shiva Stone Crusher, village Kanjali Reasi for information.
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkpcb.nic.in or at www.epcb.nic.in

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OFFICE OF THE DIVISIONAL FOREST OFFICER REASI
REASI FOREST DIVISION

Tele: 01991-245129 Fax: 01991-244129

Email reasidfo@gmail.com

TO WHOM IT MAY CONCERNED
(Distance Certificate)

As reported by Range Forest Officer Katra vide his office No. 756/KR dated 22-02-2025 that a joint verification of proposed site of M/s Shiva Stone Crusher at village Kanjali was done alongwith the team of Demarcation Division- I Jammu on dated 22-02-2025, It is found that the said stone crusher is to be established on private land at village Kanjali. The aerial distance of proposed site of M/s Shiva Stone Crusher is 750 meter (approx) away from nearby boundary pillar number 41 of Phray Kanjali demarcated Forest. The geo- coordinates of both the locations are as under:

Site Proposed for installation of Stone crusher	N 32.97956, E 74.85508
Nearest boundary pillar of demarcated forest BP NO. 41	N 32 58 20.19, E 74 51 26.32

No: DFO/REFD/6604-05
Dated: 22-02-2025


Divisional Forest Officer
Reasi Forest Division
Reasi

Copy to the:

1. Range Forest Officer Katra. This is in reference to his no. quoted above.
2. Shri Rajiv Nanda M/S Shiv Stone Crusher for information.



Government of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER REASI
Mini Secretariat, District Administrative Complex, Reasi-182311 (J&K) India
Fax.No.01991-245586, Ph.No.01991-245587(Off.), Email: dcreasi@gmail.com

Subject: Installation of Stone Crusher at village Kanjali, Tehsil & District Reasi.

No Objection Certificate

WHEREAS, Rahul Pawar S/o Raj Singh R/o Chowadi, Tehsil Bahu, District Jammu and Rajiv Nanda S/o Balbir Nanda R/o Channi Himmat, Tehsil Bahu, District Jammu, has requested this office to accord NOC for installation of Stone Crusher to M/S Shiva Stone Crusher at village Kanjali, Tehsil and District Reasi; and

WHEREAS, a report was sought from Tehsildar Reasi who vide No. Teh/OQ/Rsi/25-26/559 dated 18.08.2025 reported that, the proposed land measures 08 Kanal out of which 06 Kanal 10 Marla has been acquired by Rahul Pawar vide mutation no 663 of village Kanjali and 01 Kanal 10 Marla has been acquired by Rajiv Nanda vide mutation No. 664 of village Kanjali. Kind of soil as per Girdawri Rabi 2025 is Thangar; and

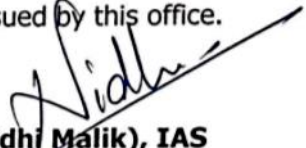
WHEREAS, permission regarding Change of Land use has been granted in favour of the applicant vide this office order No. 27-DC (Rsi) of 2025 dated 28.07.2025 to use agriculture land for non-agriculture purpose (Commercial i.e for Stone Crusher); and

WHEREAS, as per Rule 3 (3) of the Jammu and Kashmir Stone Crushers/Hot Mix and Wet Mixing Plants Regulation Rules, 2021 issued vide S.O 60 dated 23.02.2021 by Department of Mining, Government of J&K inter-alia provides that Stone Crusher/Hot and Wet Mix Plants shall establish/operate only on securing No Objection Certificate from Deputy Commissioner concerned regarding title verification of the land and its usage.

In view of the above, No Objection Certificate is hereby granted in favour of M/S Shiva Stone Crusher at village Kanjali with regard to land title and its usage over land measuring 08 Kanals under Khasra No. 601 situated at village Kanjali, Tehsil and District Reasi subject to the following conditions:-

- (i) That the M/S Shiva Stone Crusher firm shall not indulge in any kind of activity that may cause erosion of Nallah by using any kind of machinery for extraction of bed material.
- (ii) No extraction of Bed material will be allowed from the waterway.
- (iii) Protection works falling in the periphery shall not be disturbed.

- (iv) That owners of the proposed Stone Crusher shall fulfill all the requirements of State Pollution Control Board as well as Geology and Mining Department of J&K.
- (v) That No Objection certificate granted above shall be withdrawn suo motto or upon the receipt of any complaint from any quarter regarding flouting of any above mentioned conditions or any instructions issued by the Government from time to time.
- (vi) The applicant/JKPCC shall follow all other conditions enshrined in SO 60 of 2021 dated 23.02.2021.
- (vii) This NOC is subject to the fulfillment of conditions of the allied departments/conditions entailed in CLU order issued by this office.


(Nidhi Malik), IAS
Deputy Commissioner
Reasi

No: DC/Rsi/SQ/25-26/2038-42

Dated: 20/08/2025

Copy to:

1. Assistant Commissioner Revenue, Reasi for information.
2. District Mineral Officer, Reasi for information.
3. Divisional Officer, Pollution Control Committee, Reasi for information.
4. Tehsildar Reasi for information.
5. M/S Shiva Stone Crusher at village Kanjli, Reasi for information.



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J&K POLLUTION CONTROL COMMITTEE

(www.jkpcb.jk.gov.in)

Consent Order

Consent No.:- PCC/digital/26046292612 of 2026

Date:- 21/04/2026

Consent to Operate (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of Sh. Rajiv Nanda & Rahul Pawar

M/s Shiva Stone Crusher

Village Kanjali Reasi

(Reg. No. nil dt: 22/2/2025)

for a period upto **April 2031** for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs. 142.66 lakhs. Further any change / enhancement in production capacity, process ,raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same.

S No.	Products/BY-ProductsName	Maximum Quantity	Unit
1	Stone aggregates (Bajri / Stone dust and Sand)	240000	MT / annum

3. The unit holder shall comply with the National Ambient Air Quality Standards CPCP Notification No. B-29016/20/90/PCI-1 dated 18-11-2009 to be followed.
4. The Noise Pollution (Regulation and Control) Rules 2000 as notified by MoEFCC S.O 123(E) dated 4-2-2000 to be followed. The unit holder shall take adequate measures for control of noise from its own sources with in the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db (A) during day time.
5. A permanent water storage tank of a minimum 2000 Ltrs. capacity must be installed.
6. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards:

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree Celsius)	30

7. All the stone crusher shall adopt the following measures to prevent / suppress fugitive dust emissions from their operation:

- a. Water sprinklers must be provided at dust emitting points and on approach roads.
- b. Crusher must be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

- c. Primary crushers/jaw crushers must be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions
- d. Water sprinkler system with adequately designed nozzle which produces tiny droplets of water must be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
- e. Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
- f. Flexible covers where conveyors pass through the screen house must be installed at entries and exits of conveyors to screen house.
- g. Dust extraction system connected with bag filter to be provided.
- h. Conveyor belts must be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produces tiny droplets of water.
- i. Flexible Telescopic chute from top of discharge point to the ground level must be provided.

8. General Measures :

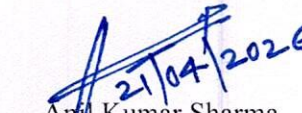
- i. **Wind breaking wall:** GI/MS/brick wall must be provided along the periphery of crusher. The height of the wall should be 3-ft more than the highest node of the crusher.
- ii. **Roads:** Metaled/concrete roads must be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. **Housekeeping:** To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzles for effective dust control and optimum water consumption. Fine dust accumulated and bag filters in the crushing area must be cleaned at regular intervals and the collected dust must be stored in sacks for further sale or disposal.
- iv. **Plantation:** 2-3 rows of tall trees to be planted around the periphery of crusher.
- v. The openings of housing for the movement of mechanical drivers, conveyor belts, etc. must be sealed properly with flexible rubber flaps.
- vi. **Display Board:** Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from PCC must be displayed on the display board at the entrance.
- vii. **Transportation:** Vehicles carrying all kinds of material to and from the unit must be completely covered.
- viii. **Water sprinkling :**Regular wetting of roads must be done to suppress dust within the premises to control dust emission re-suspension.
- ix. **Water consumption and handling:** Unit must provide a water storage tank with adequate capacity and settling tanks of appropriate size for recycling and reuse of the water in process. For the use of groundwater, the stone crushing unit must obtain permission to extract groundwater from the competent authority in the UT of J&K. The Unit must maintain a logbook of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.
- x. The unit holder shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water Body. The unit holder shall ensure to comply the directions of Hon'ble NGT directions in OA No. 438/2018 with regard to permission from Central Ground Authority /Jal Shakti Department for extraction of water.

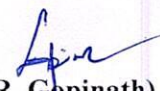
- ✓ The unit shall be allowed to operate only during day time i.e. from 8am to 6 pm . The unit holder shall ensure to maintain pollution control, devices in working conditions at all the times and shall submit monitoring report of emissions as per JKPC norms.
- ✓ The unit holder shall adhere to the Environmental Guidelines for stone crushing units issued by JKPC vide No.70 of 2025 dated 09/05/2025 in respect of pollution control devices and general measures.
- ✓ The unit holder shall comply to the standards terms and conditions stipulated under Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 and also strictly follow the provisions of Environment (Protection) Act, 1986 .

In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility.

This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

“By order”


Anil Kumar Sharma
Asstt Env. Engineer


(Dr. R. Gopinath)
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Reasi for information.
4. D.O PCC Reasi for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Shiva Stone Crusher Village Kanjali Reasi for information .
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

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**Jammu and Kashmir
Pollution Control Committee**
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0191 – 2472881, 2476925

**Divisional Officer,
J&K Pollution Control Committee,
Reasi.**

No.: JKPCC/Sc./OA 221-2026/26/1005

Date: 07 -05-2026

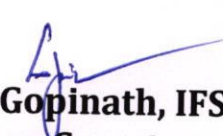
Sub: Verification of the M/s Shiva Stone Crushers, Village Kanjali, Reasi.

Sir,

Please refer to the subject cited above. In this connection, I am to convey that Consent to Operate (Fresh) was granted to M/s Shiva Stone Crusher, Village Kanjali, Reasi, vide dated 21-04-2026.

You are, therefore, directed to have the unit inspected for operation and performance of Pollution Control Devices/measures.

Yours sincerely,


Dr. R. Gopinath, IFS
***Member Secretary**



Annexure - 6

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Government of Jammu & Kashmir
Jammu and Kashmir Pollution Control Committee
Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
J&K PCC, Jammu.

No.: PCC/RDJ/NGT/2026/ 797-98

Dated: 16/05/2026

Sub: Verification of M/s Shiva Stone Crusher, Village Kanjali, Reasi – status report thereof.

Ref: - (i) In the matter of O.A. 221-2026/26 Tariq Bhat V/s State of J&K (UT) & Ors.
(ii) JKPC/Sc./OA-221-2026/26/1005 dated 07-05-2026.

Sir,

Kindly refer to the subject cited above. In this regard, the status report submitted by the Divisional Officer, PCC Reasi vide No: PCC/Div/Reasi/2026/26-27 dated: - 08-05-2026 is forwarded herewith for information and further necessary action.

As reported by the Divisional Officer, the requisite Pollution Control Devices (PCDs) have been installed and the necessary pollution control measures have been adopted by the unit holder in conformity with the latest guidelines issued by the J&K Pollution Control Committee. Geo-tagged photographs have also been enclosed with the report.

Further, the Divisional Officer, PCC Reasi has requested for deputation of a team from the PCC Air Laboratory, Jammu for conducting Ambient Air Quality Monitoring and Source Emission Monitoring of the above-mentioned stone crusher unit in order to assess and verify the performance and efficacy of the installed Pollution Control Devices.

The matter is accordingly submitted for favour of information and further necessary

Yours Faithfully

Encl: - 03 leaves

15/05/26
Regional Director
JKPCC, Jammu

Copy to Scientist "A" I/c Air Lab for necessary action.



Office of the District Officer
Pollution Control Committee
Block - 2, Mini Secretariat, Reasi
Email – dospcbresi@gmail.com

The Regional Director
J&K Pollution Control Committee
Jammu,

No: PCC/Div/Reasi/2026/26-27

Dated: 08-05-2026

Sub: Verification of the M/s Shiva Stone Crusher, Village Kanjali, Reasi.

Ref: i) In the matter of O.A. 221-2026 Tariq Bhat V/s State of J&K(UT) & Ors.
ii) JKPC/Sc./OA-221-2026/26/1005 dated 07-05-2026.

Sir,

With regard to the reference and to the subject cited above, it is submitted that the stone crusher unit was inspected by the Field Officer of this office on **08-05-2026** and it has been reported that the requisite Pollution Control Devices (PCDs) were found installed and the necessary pollution control measures were observed to have been adopted by the unit holder in conformity with the latest guidelines issued by the J&K Pollution Control Committee. (Geo-tagged photographs attached)

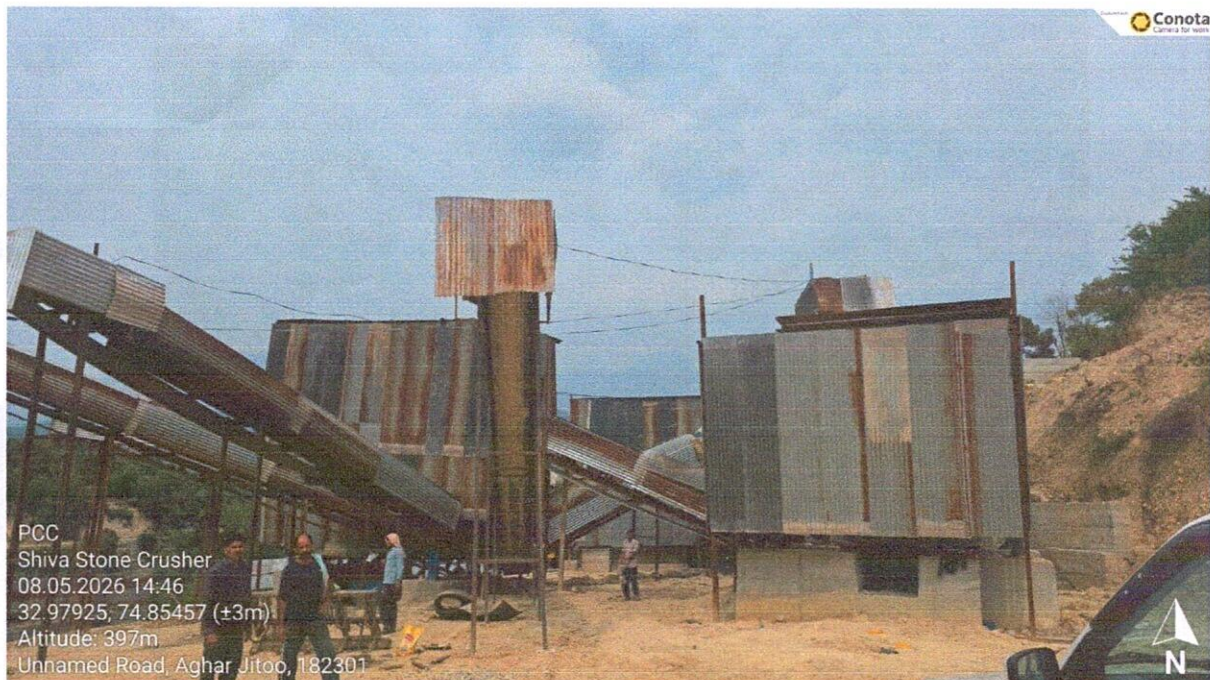
Further, in order to assess and verify the performance and efficacy of the installed Pollution Control Devices, it is requested that a team from the PCC Air Laboratory, Jammu may kindly be deputed for conducting Ambient Air Quality Monitoring and Source Emission Monitoring of the above-mentioned stone crusher unit.

Yours faithfully,

(Anupam Kaul)
District Officer
PCC, Reasi

Encl: 05 leaves.

Copy to the Member Secretary, JKPC, Narwal, Jammu for information.



Pic-1: Covering installed on crushing point & screening point.



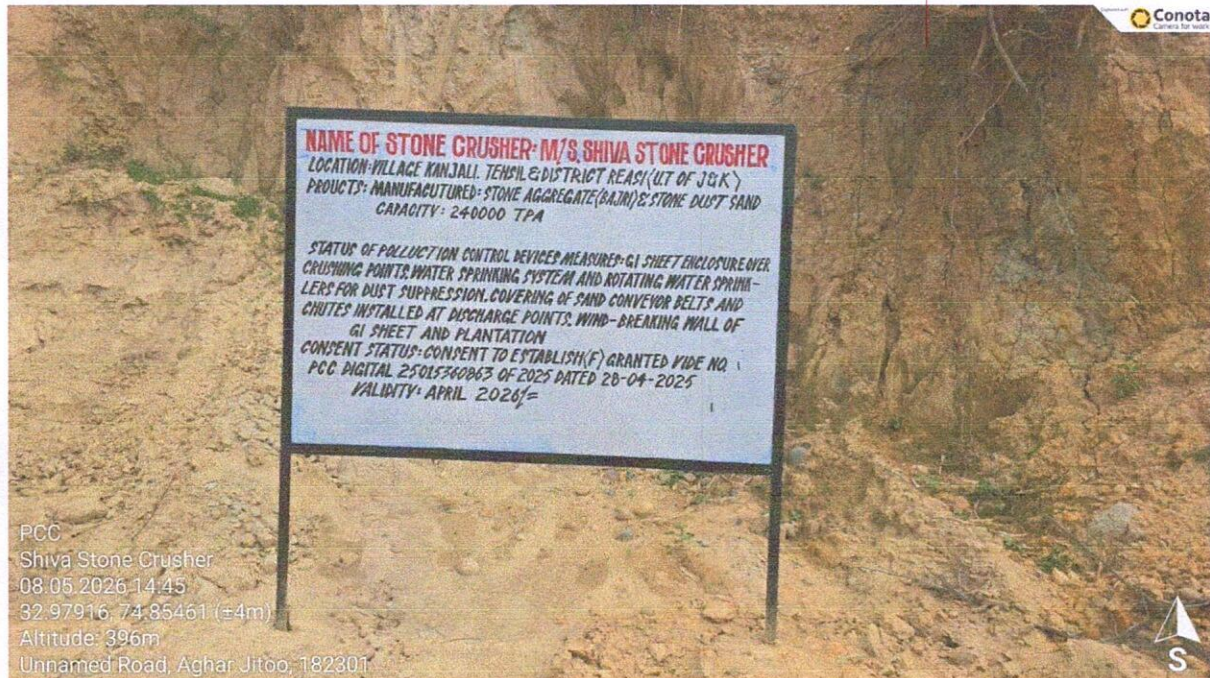
Pic-2: Conveyor Belts covered with GI Sheets



Pic-3: Sprinkling System installed at crushing point and is covered with GI Sheets.

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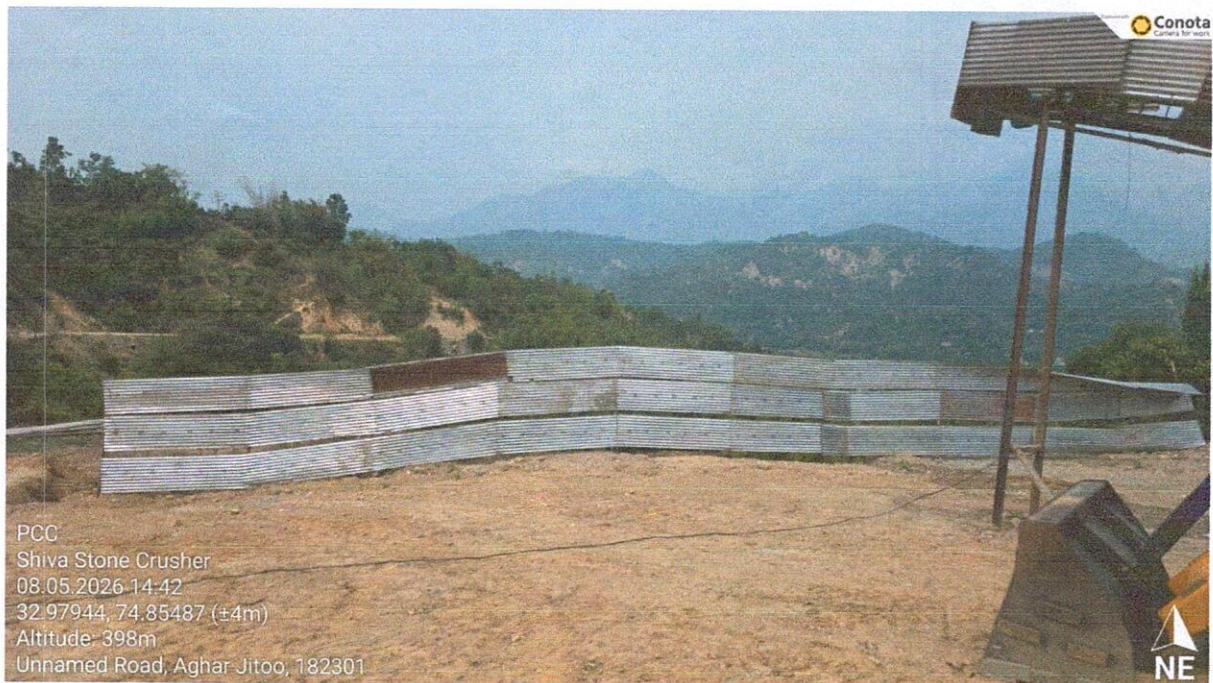
THE PHOTOGRAPHS OF M/S SHIVA STONE CRUSHER, VILLAGE KANJALI, REASI
TAKEN DURING INSPECTION ON 08.05.2026



Pic-6: Display Board found Installed at site.



Pic-4: Unit is surrounded with Green Belt and Wind Breaking Wall found installed.



Pic-5: Wind Breaking Wall found installed.



0191 – 2472881, 2476925

**Regional Director,
J&K Pollution Control Committee,
Jammu.**

No.: JKPCC/Sc./OA 221-2026/26/1630

Date: 22-05-2026

Sub: Verification of the M/s Shiva Stone Crushers, Village Kanjali, Reasi.

Sir,

Please refer to your office No. PC/Div/Reasi/2026/26-27; dated: 08.05.2026. As such, you are requested to get conducted air quality monitoring and source emission monitoring of M/s Shiva Stone Crusher, Village Kanjali, Reasi and share brief status report in this matter by or before **31st May, 2026.**

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

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Government of Jammu & Kashmir

Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180006

regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
J&K State Pollution Control Committee
Jammu.

No.: PCC/RDJ/O/26/ 1337

Dated 09-06-2026

**Sub: - Verification of M/s Shiva Stone Crusher, Village Kanjali,
Reai-status report thereof.**

**Ref.:- (i) In the matter of O.A. 221-2026/26 Tariq Bhat V/s State Of J&K
(UT) & Ors.
(ii) JKPCC/SC./OA-221-2026/1005 dated 07-05-2026**

Sir,

With reference to the above-cited subject and your office letter under reference, kindly find enclosed herewith the Air monitoring report of Stone crusher namely M/s Shiva stone Crusher, Village Kanjali, Tehsil & District Reasi submitted by the I/c Air lab, PCC, Jammu vide letter no. PCC/Airlab/2026/38 Dated: 05-06-2026.

This is submitted for your kind information and further necessary action, please.

Yours faithfully,

15/06/2026
Regional Director
PCC, Jammu



J&K Pollution Control Committee
Parivesh Bhawan Forest Complex Transport
Nagar, Narwal, Jammu 180006
Air Laboratory Regional Office, Jammu.

To,
Regional Director
JKPCC, Jammu

No: PCC/AirLab/J/2026/38

Dated: 05/06/2026

Sub: - Verification of the M/s Shiva Stone Crushers, Village Kanjali, Reasi.

Ref: - PCC/RDJ/26/1067-68 dt.25/05/2026

Sir,

With reference to the subject cited above, the Air Monitoring of the M/s Shiva Stone Crushers, Village Kanjali, Reasi was carried out along with the Divisional Officer Reasi on dated 01-06-2026 & 02-06-2026 at two different locations i.e. within the premises of the unit near the crushing point and other at a distance of approximately 50-60 meters from the source emission for assessment of Ambient air quality.

The copy of the analysis report and photographs are enclosed as Annexure (I).

Suman Pawar
05/06/2026
Suman Pawar
I/C Air Lab
JKPCC Jammu

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UNION TERRITORY OF JAMMUL & KASHMIR
POLLUTION CONTROL COMMITTEE
Air Laboratory Regional office Jammu

AIR ANALYSIS REPORT:

Report No :- 06
Date: 04/06/2026

Sub: - Air Monitoring report of Stone Crusher namely M/S Shiva Stone Crusher, Village Kanjali, Tehsil & District Reasi, J&K.

Ref: - (i) PCC/RDJ/26/1067-68 dt.25-05-2026

S. No.	Date of Monitoring	Name of the Unit	Locations	Geo-coordinates	Results evaluated for Particulate Matter	Standard permissible limit	Remarks
1.	01/06/2026 & 02/06/2026	M/S Shiva Stone Crusher	I Inside the premises of the unit near the crushing point approx 4-6 meters	Lat. 32.97931 Long. 74.85490	472 $\mu\text{g}/\text{m}^3$ - SPM	600 $\mu\text{g}/\text{m}^3$	Results within the limit
			II Ambient Air Monitoring	Lat. 32.97912 Long. 74.85450	86 $\mu\text{g}/\text{m}^3$ - PM ₁₀	100 $\mu\text{g}/\text{m}^3$	Results within the limit

Note: Air Monitoring was carried out along with the team of Divisional Office, Reasi.

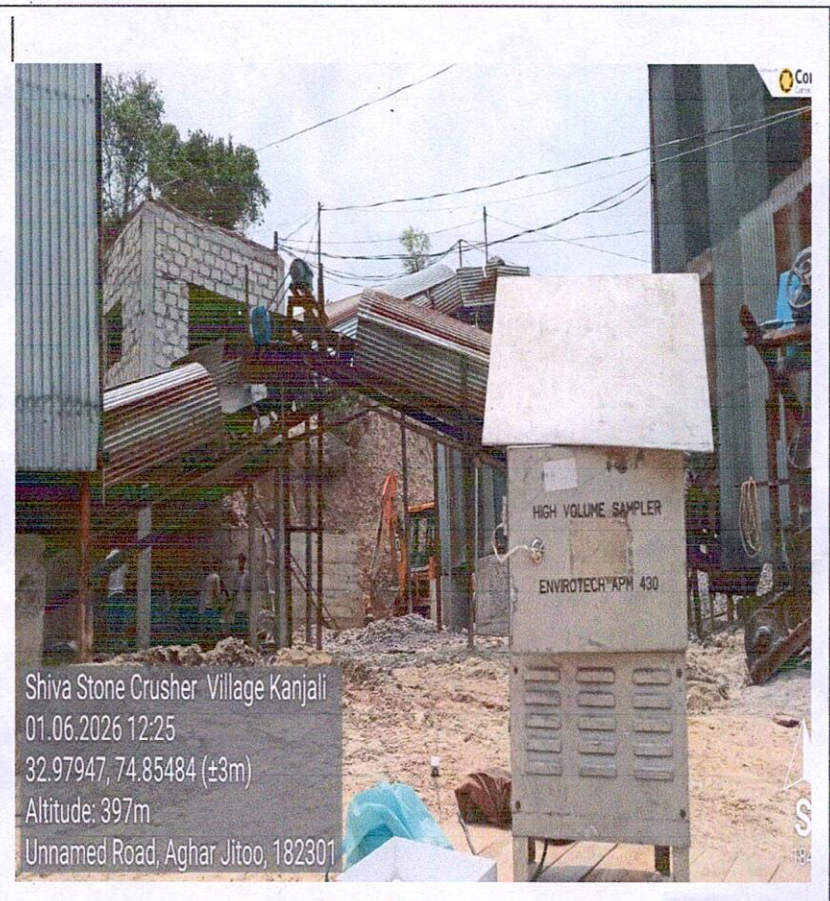
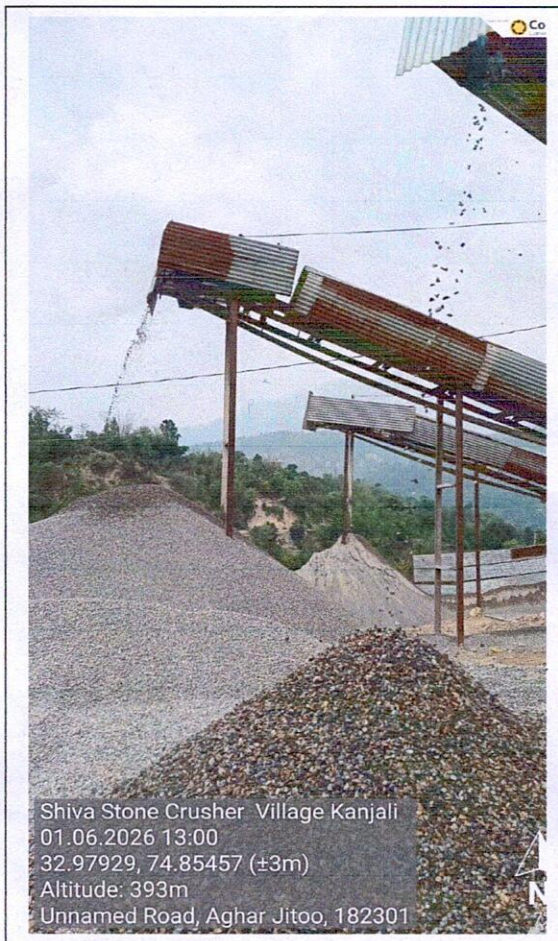
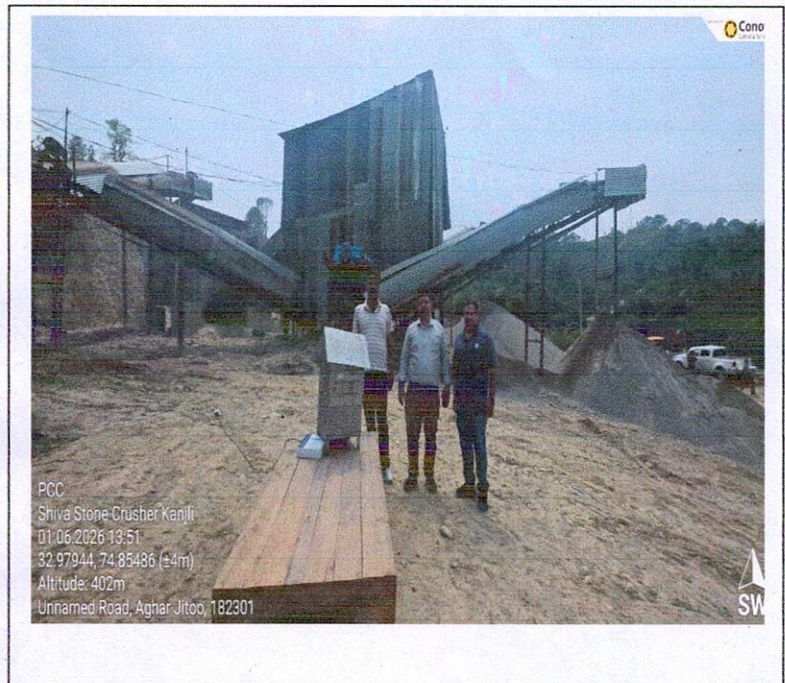
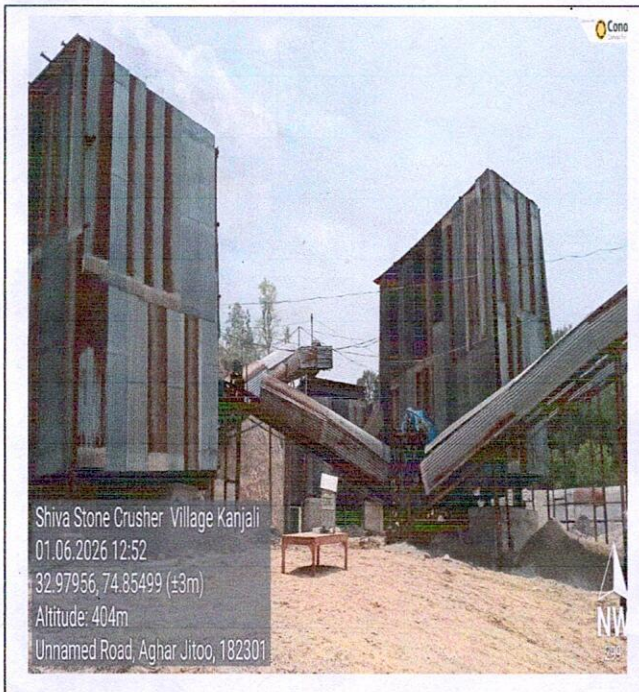
1. The monitoring was conducted at two different locations, as mentioned above i.e. inside the premises of the unit near the crushing point for the source emission and other at a distance of approx.50-60 mtrs away from the source point of the unit for ambient air quality. The results recorded at both the locations are within the standard permissible limit.
2. The photographs enclosed at Annexure-(I).

Monitoring Team:

LA

FA/FI

Signature
05/06/2026
Scientist A
I/C Air Lab
JKPCC, Jammu



Handwritten signature

Handwritten signature